

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

R.P. NO. : 10/2002 IN O.A. NO. : 596/2000.

Dated this Monday the 15<sup>th</sup> day of July, 2002.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).  
Hon'ble Shri S. L. Jain, Member (J).

A. Narasimhamurthy

Applicant.

VERSUS

Union of India & others.

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Respondents.

TRIBUNAL'S ORDER ON CIRCULATION :

This is a Review Petition numbered 10/2002 filed by Shri A. Narasimhamurthy, who is seeking to review the order made in the O.A. No. 596/2000, which was decided by us on 31.12.2001.

2. We have perused the entire Review Petition, and see no error apparent on the face of record. In fact, the entire Review Petition is an attempt at re-arguing the case. The Applicant also tries to put forth reasons how we have not made correct interpretations in the order vis-a-vis certain judgements which he cites. Well as the Applicant can have grievance on our interpretations and conclusions that we have reached, the grievance cannot be sought to be redressed through a Review Petition. The remedy lies elsewhere. It is clear that no error apparent have been brought to our notice and, therefore, as per the legal position, the Review Petition cannot be entertained and it is hereby dismissed. No costs.

S. L. JAIN  
(S. L. JAIN)  
MEMBER (J).

B. N. BAHADUR  
(B. N. BAHADUR)  
MEMBER (A)..